



DIVISION BENCH
COURT - II

S-2

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/152(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH JULY, 2022, 10:30 A.M

IN THE MATTER OF	STATE BANK OF INDIA VS BIRLA TYRES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel / Authorised Representative appeared physically/through video conference:

For FC : Mr. Debasish Chakraborti, Adv.

ORDER

1. Ld. Counsel for the Financial Creditor present.
2. *Vide* order dated **05/05/2022** passed in **CP(IB)/250(KB)2021**, the Corporate Debtor herein has already been admitted under the CIRP. In view of this, CP(IB)/152(KB)2022 cannot be continued. The Financial Creditor has already submitted its claim with the IRP/RP appointed in that matter. In case, there is any settlement between the parties in **CP(IB)/250KB)2021**, the Financial Creditor herein may make an application for revival of this petition.
3. CP(IB)/152(KB)2022 is disposed of.
4. File be consigned to the records.

**Harish Chander Suri
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

hb.